

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 17

IA 626/2024 IN C.P. (IB)/1092(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s PATEL
ENGINEERING LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 626/2024

Ld. Counsel for the Corporate Debtor submits that a sum of Rs.15 crore is stated to have been paid to the Financial Creditor by the Principle Borrower.

The Financial Creditor informs that since the Principle Borrower has started making payment, he has no objection if the matter is posted in the month of June. List this matter on Board on **24.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**